

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.502/97

Monday this the 16th day of June, 1997.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.V.Krishnankutty,
Assistant Accounts Officer,
Defence Pension Disbursing Office,
Thrissur.

..Applicant

(By Advocate Mr.Ajith Narayanan)

vs.

1. Union of India, represented by
Secretary, Ministry of Defence,
New Delhi.
2. Controller General of Defence Accounts,
New Delhi.
3. Controller of Defence Accounts
(Pension Disbursement),
Meerut.
4. Controller of Defence Accounts,
Madras-18.

..Respondents

(By Advocate Mr.Shefik for SCGSC)

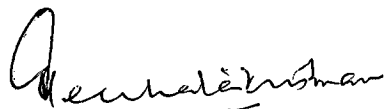
The Application having been heard on 16.6.97, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

Learned counsel for the applicant seeks permission to
withdraw this application without prejudice to the right of
the applicant to challenge the order passed by the
respondents on his appeal. Permission is granted and the
application is closed as withdrawn without prejudice to the
right of the applicant to challenge the order passed by the
respondents on his appeal, if so advised. No costs.

Dated the 16th day of June, 1997.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



A.V.HARIDASAN
VICE CHAIRMAN